

accepted the hospitality of a leading producer of drugs. The Committee utilised the Government machinery provided by Commissioner, FDCA Gujarat.

(b) and (c) In view of reply at (a), do not arise.

Retention of certain drugs under D.P.C.O.

1587. SHRI CHITTA BASU: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that his Ministry received representations in regard to the inclusion of Oxyphe-drine, Hydrochloride, Nandrolone Phenyl Propionat and Nandrolone from Consumer Associations and Members of Parliament for consideration by Kelkar Committee;

(b) if so, when were such representations sent to Kelkar Committee;

(c) whether it is a fact that none of these drugs fulfil any exclusion criteria laid down Kelkar Committee;

(d) whether it is also a fact that Kelkar Committee has not referred about these drugs in the supplementary report; and

(e) what are the reasons for non-consideration of two representations and on what grounds the same have been retained under price control?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) to (e) The recommendations of the Kelkar Committee regarding inclusion of certain drugs under DPCO, 1987 contained in their Supplementary Report are yet to be examined by the Government.

Representation for inclusion of certain drugs in DPCO

1588. SHRI DHARNIDHAR BASU-MATARI: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Kelkar Committee received representations for in-

clusion of Diphenhydramine Hcl, Noscapine, Methdilazine Hcl, Triprolidine and Thioridazins Hcl, under price control after the term of committee was extended for removal of discrepancies;

(b) if so, how many representations in respect to these drugs were received and what are the details thereof;

(c) whether it is a fact that Kelkar Committee has not made any indication in respect to these drugs;

(d) whether it is also a fact that these drugs do not fulfil any exclusion criteria and

(e) if so, what steps have been taken to examine these representations and rectify the position?

THE MINISTER OF INDUSTRY (SHRI J. VENGALRAO): (a) to (e) The recommendations of the Kelkar Committee regarding inclusion of certain drugs under DPCO, 1987 contained in their Supplementary Report are yet to be examined by the Government.

Price Control on Testosterone Medicines

1589. SHRI ASHOK NATH VERMA: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Kelkar Committee as well as his Ministry received representations for removal of anomalies and discrepancies for inclusion of Testosterone, Allyloestraneol, droxyprogesterone Caproate and Ethinyl Estrodiol;

(b) if so, number of representations received and what are the details and grounds on which each submission was made;

(c) whether it is a fact that Kelkar Committee has not dealt with these representations for inclusion of these drugs in the supplementary report;

(d) what are the reasons for non-consideration of these representations by Kelkar Committee and what are the grounds on which these drugs have been retained under price control; and

(e) what steps have been taken to rectify the situation?

THE MINISTER OF INDUSTRY (SHRI J. VENGALRAO): (a) and (b) The required details to the extent available will be collected and laid on the Table of the House.

(c) The recommendations of the Kelkar Committee relating to inclusion of certain drugs under price control are yet to be examined by the Government.

(d) and (e) The drugs referred to in the question are already exempt from price control.

Vacant Posts in the Department of Chemicals

1590. **SHRI ASHOK NATH VERMA:** Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the posts of Advisor and Project Officer in the Department of Chemicals are lying vacant;

(b) if so, since when these posts have been lying vacant;

(c) what are the reasons for not filling up these posts on permanent basis;

(d) what is the total number of technical persons working in the office of the Development Commissioner;

(e) whether it is a fact that certain specific complaints of corrupt practices have been received by his Ministry about some of these technical officers; and

(f) if so, what are the details thereof and the action taken thereon?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) and (b) Two posts of Advisor and one post of Project Officer are lying vacant since 9-2-86, 4-6-88 and 25-11-87 respectively.

(c) The posts of Advisor|Project Officer were circulated, but the response was inadequate and no candidate fulfilled the eligibility criteria *in toto*. Revised recruitment rules for all the posts in the technical wing of the Department are likely to be finalised shortly.

(d) The total number of Technical persons working in the office of Development Commissioner is four.

(e) and (f) Some complaints were received against one of the technical officers, which focussed on:

(i) Acceptance of hospitality of private sector drug companies during the foreign visit of the officer and his family in July-August, 1988;

(ii) Affording pecuniary advantages to some of the drug companies by his acts of omission and commission; and

(iii) Obtaining, for his relatives, the agencies of some drug companies. The Officer's comments on the complaint were obtained and were found satisfactory. Hence the matter was closed.

Distribution of the Imported drugs by IDPL

1591. **SHRI DHARANIDHAR BASUMATARI:** Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that canalisation of imports of drugs and the distribution of those drugs which are in IDPL's range was approved by the Cabinet in 1970;

(b) whether his Ministry obtained any approval to the effect that IDPL can sell such drugs at indigenous prices and retain the difference between the indigenous price and landed cost of imports;